

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.57/MP/2026

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 seeking compensation on account of Change in Law event, namely Notification dated 19.3.2025 issued by the Department of Mines, Government of Jharkhand, whereby the methodology of computation of Royalty applicable on coal procured for dispatches to Power/Regulated Sector has been changed, resulting in increase in cost of generation and supply of electricity to the Respondents.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : Tamil Nadu Power Distribution Co. Ltd. (TNPDC) and Anr.

Date of Hearing : **16.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deepak Khurana, Advocate, APNRL
Shri Anurag Vats, Advocate, APNRL
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC
Shri Keshav Singh, Advocate, PTC
Ms. Anusha Nagarajan, Advocate, TNPDC
Shri Rahul Ranjan, Advocate, TNPDC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondent No.1/TNPDC made detailed oral submissions and concluded their respective arguments.

2. Considering their request, the Commission permitted both sides to file their written submissions within 10 days with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

